

8. *Electric Fans*—Fans are provided at Government cost.

9. *Newspapers and Books*.—One newspaper is supplied to a group of 5 detenus. They are allowed to purchase all books, periodicals and newspapers which are in lawful circulation; this does not include party literature.

INDIAN INSTITUTE OF TECHNOLOGY, NEW DELHI

*827. SHRI LILA DHAR BAROOAH: Will the Minister of EDUCATION be pleased to state;

(a) whether it is a fact that the results of the first year supplementary examination of the Indian Institute of Technology, Hauz Khas, New Delhi, were modified one month after these were originally declared;

(b) if so, the reasons therefor; and

(c) the number of students who had originally failed and the number out of them who were declared successful after the results were so modified?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION (SHRI BHAKT DARSHAN): (a) Yes, Sir.

(b) According to the Examination Regulations of the Institute, a student can apply for scrutiny of his script within 15 days of the announcement of the result. On the basis of the representation received from some students, answer scripts were scrutinised and discrepancies were found in respect of three students.

(c) 23 students originally failed. Out of these, 3 students were declared successful after scrutiny of the answer scripts,

*828. [Transferred to the 22nd September, 1965.]

CONTACT-MEN ENGAGED BY INDUSTRIAL AND COMMERCIAL FIRMS

/SHRI ARJUN ARORA; ^ \SHRI P. K. KUMARAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have compiled any list of contact-men engaged by industrial and commercial firms in New Delhi;

(b) if so, whether any facilities are given to them to maintain liaison between industry and Government; and

(c) whether the list has been circulated to the departments concerned?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): (a) No, Sir; lists of accredited representatives have not been prepared but lists of only undesirable contact-men have been prepared.

(b) Attention is invited to the Press release issued on 5th September, 1965. A copy of the Press release is laid on the Table of the House.

(c) In view of the reply to part (a), this does not arise.

PRESS RELEASE

PRESS INFORMATION BUREAU

GOVERNMENT OF INDIA

65

Accreditation of Representatives of Business Houses—Government's decision announced

New Delhi, Bhadra 14, 1887

September" 5, 196-5

The Government of India's decision; on the Santhanam Committee's recommendations in regard to the accreditation of representatives of firms; has been announced.

The number of representatives accredited for each firm would be restricted to the minimum and if a firm desires to have more than one person as accredited representative special permission will have to be obtained.

The Ministry with which a firm has its main dealings will be the Ministry for granting accreditation. The firm will be asked to give a declaration that it had not applied for recognition of their representatives to any other Ministry. On the strength of the accreditation by the main Ministry, representatives of the firm would be permitted to see officers of other Ministries also without having to obtain separate accreditation.

No restrictions would be placed on the proprietor, manager or the Resident Director of a firm from meeting officers.

The persons, including whole-time employees of the firm, working as representatives will have to produce a letter of authority from the firm they are representing.

Accreditation is not considered necessary in respect of the offices of the DGS&D., CPWD., and Chief Controller of Imports and Exports, where the existing arrangements are adequate.

The Union Home Ministry has issued instructions to various Ministries and departments to implement these decisions.

The Santhanam Committee had recommended that no official should have any dealings with a person claiming to act on behalf of a business or industrial house or an individual, unless he was properly accredited and was approved by the department concerned. The Committee felt that such a procedure would keep out persons with unsavoury antecedents or reputation. The Committee also recommended that there should be no restriction on the proprietor or manager or top executive of the

firm or the applicant himself approaching the authorities

Business houses, firms, etc., will have to submit applications for accreditation to the Ministry or Department with which their business was mainly concerned. The applications should contain information relating to the name and address of the applicant, name and designation of representative in whose favour accreditation is sought, name of Ministry or Department with which accreditation is sought, names of representatives and designation of representatives who had already been accredited or who had been provided with regular passes for entry within the security zone and particulars of the representatives in whose favour accreditation was sought, such as whether he was a whole-time employee. Applications with these particulars may be sent to the Ministry with which the firm has its main work on plain paper or on application forms to be obtained on request from the Ministry or Department concerned.

CHARGES AGAINST I.G. POLICE, ANDHRA PRADESH

*830. SHRI MULKA GOVINDA REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether he received a letter on or about the 24th July, 1964 from a Member of the Andhra Pradesh Legislative Council complaining against the Inspector General of Police, Andhra Pradesh, of some corrupt practices and acts of misdemeanour; and

(b) whether any inquiry or investigation was conducted by some officer of the Union Government in connection with these charges; and, if so, what was the result of the inquiry?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): (a) Yes, Sir.

(b) No, Sir. The complaint was forwarded to the State Government